

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00403/2019

Thursday, this the 13th day of June, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

R.Omanakuttan Pillai,
(M) No.8138949785,
P.P.O.No.C/ENG/10743/2008,
(Mate Painter) (Retired),
Now residing at Akil Bhavan,
Njanaprakasan Road,
T.C.17/332, Perukavu P.O.,
Trivandrum – 695 573.

...Applicant

(By Advocate Mr.P.K.Madhusoodhanan)

v e r s u s

1. The Commander Works Engineer (NW),
Military Engineer Services, Kataribagh,
Naval Base P.O., Kochi – 682 004.
2. The Garrison Engineer (Army),
Military Engineer Services, Thirumala P.O.,
Trivandrum – 695 006.
3. The Chief Engineer,
Head Quarters, Southern Command,
Pune – 411 001.
4. Union of India
represented by its Secretary to Government,
Ministry of Defence, New Delhi – 110 001. ...Respondents

(By Advocate Mr.M.T.Muraleedharan, ACGSC)

This application having been heard on 13th June 2019, the Tribunal on the same day delivered the following :

.2.

O R D E R (O R A L)

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Heard Shri.P.K.Madhusoodhanan, learned counsel for the applicant. Shri.M.T.Muraleedharan, ACGSC takes notice on behalf of the respondents.

2. The applicant claims that he is entitled to first and second financial upgradations under ACP Scheme with effect from 9.8.1999 and third financial upgradation under MACP Scheme on completion of 30 years of continuous service. He claims that being an illiterate person he is unable to take up the case in time. It is further stated by the learned counsel for the applicant that a representation has been filed by the applicant, a copy of which is available at Annexure A-2.

3. In the facts and circumstances of the case, we are of the view that the O.A can be disposed of at the admission stage itself by directing the 1st respondent to consider the said representation on merits and take a decision in accordance with law. Ordered accordingly. This shall be done as expeditiously as possible and in any case within a period of 30 days from the date of receipt of a copy of this order. No costs.

(Dated this the 13th day of June 2019)

**ASHISH KALIA
JUDICIAL MEMBER
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**E.K.BHARAT BHUSHAN
ADMINISTRATIVE MEMBER**

.3.

List of Annexures in O.A.No.180/00403/2019

- 1. Annexure A-1** – A copy of the Office Order No.98/2005 dated 22.8.2005 issued by the 2nd respondent.
- 2. Annexure A-2** – A copy of the representation dated 24.2.2018 submitted by the applicant before the Respondents 1 and 2.
